

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 875/97

DATE OF ORDER : 16-07-1997.

Between :-

M.Krishnaiah

... Applicant

And

1. Union of India rep. by
The Director General, Telecommunications,
New Delhi- 110 001.
2. The General Manager, Telecom Dist.
Hyderabad-500 033.
3. The Sr.Manager, Estates, BHEL,
Ramachandrapuram, Hyderabad-500 032.

... Respondents

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Counsel for the Applicant : Shri J.V.Lakshma Rao

Counsel for the Respondents : Shri Kota Bhaskar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *9/23*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)) 21

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Heard Shri Yogender Singh for Shri J.V.Lakshmana Rao on behalf of the applicant and Shri Kota Bhaskar Rao, additional standing counsel for the Respondents.

2. The facts of this application are squarely covered by OA 67/95 which was disposed of by this Bench on 5-7-96. The directions issued in para-13 of the said judgement are therefore fully applicable to this case too. The directions in the said OA were as under :-

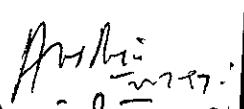
"The applicants are entitled for HRA even though they are occupying the quarters belonging to BHEL, a Govt. of India undertaking, in BHEL Township. If any recovery had already been made for the alleged excess payment of HRA the same should be returned back to them along with the arrears of HRA payable to them from the date of stoppage of HRA till the resumption of the payment of HRA in pursuance of this order. Time for compliance for payment of arrears is three months from the date of receipt of a copy of this order."

3. The Original Application is disposed of at the admission stage with a direction to implement the above directions in the instant OA within 90 days from the date of receipt of a copy of this order. No order as to costs.


(H.RAJENDRA PRASAD)
Member (A)

Dated: 16th July, 1997.
Dictated in Open Court.

av1/


Deputy Registrar
7-7-97

22/7/97
COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 16 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

O.A.No. 8757/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed

Central Administrative Tribunal

Dismissed as withdrawn

RECEIVED/RECORDED

Dismissed for default. 29 JUL 1997

Ordered/Rejected.

No Order as to costs. HYDERABAD BENCH

pvm

22/7/97
A. M. J. 29/7/97